Assistance for purchase of vehicles for mobile fair price shops in Andhra Pradesh

2725. SHRIMATI RENUKA
CHOWDHURY: Will the Minister of
CIVIL SUPPLIES, CONSUMER
AFFAIRS AND PUBLIC
DISTRIBUTION be pleased to state:

- (a) whether the Government of Andhra Pradesh has requested for assistance to purchase 31 vehicles to be used as mobile Fair Price Shops in the revamped PDS areas as a measure of of distribution strengthening Public system;
- (b) if so, the action taken in the matter so far: and
- (c) by when a final decision is expected in this regard?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) Yes, Sir.

(b) and (c) The matter is being examined and necessary funds will be released after the clearance of proposals by the Standing Finance Committee.

## Guidelines for clearance of FDI proposals evolved by FIPB

2726. SHRIMATI VEENA VERMA: SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: SHRI

RAJUBHAI A. PARMAR: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Foreign Investment Promotion Board has lately evolved any guidelines for clearance of foreign direct investment proposals in different sectors of economy and to promote balanced industrial and economic development of the country;
- (b) if so, the broad guidelines adopted; and

(c) the steps being taken in pursuance thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (c) To make appropriate institutional arrangements, the Government as a first step, has re-vamped the Foreign Investment Promotion Board. The recommendations of FIPB in respect of project proposal each involving a total investment of Rs. 600 crores or less would be considered and approved by the Industry Minister and those above Rs. 600 crores would be submitted to the Cabinet Committee on Foreign Investment for consideration and approval. In continuation of FIPB, Govt, has also set up a Foreign Investment Promotion Council to undertake vigoursly the investment promotion and marketing activities to achieve the desired inflow of foreign investment which is necessary for higher economic growth rate. Internal comprehensive guidelines are being evolved.

## Naphtha on OGL list

2727. SHRI PRAKASH YASHWANT AMBEDKAR: Will the Minister of COMMERCE be pleased to state:

- (a) whether Government intend to keep naphtha on OGL list at least for fifteen years;
  - (b) if so, the reasons thereof; and
- (c) whether any power company is insisting on this term if so, the name thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) to (c) As per the current Export and Import Policy, import of Naphtha is restricted. However, import of Naphtha is permitted without a licence subject to the condition that the importer shall sell the return stream of Naphtha to crude Oil Refineries only. The importer may use

to Questions

c return stream as an industrial feed ock for his own captive consumption it the balance left, if any, shall be sold Crude Oil Refineries only. Suggestions have been received for lowing import of Naphtha freely for power plants Review of Export and report Policy is an on going process hanges are made as and when considered necessary in public interest.

## M's Fifteen Point Programme for Minorities

2728. SHRI K. RAHMAN KHAN: 'ill the Minister of WELFARE be cased to state:

- (a) whether fifteen point programme of the Prime Minister for Minorities is being a.plcmcntcd;
- (b) if so, the number of Minorities benefited by the programme. State-wise and programme-wise;
- (c) whether Government have received amplaints that the programme for linorities is only on paper, and both ate and Central Government are not cry serious in implementing these programmes; and
- (d) whether Government will consider :vamping the entire programme and Producing effective programme with udgetary allocation?

THE MINISTER OF WELFARE SHRI BALWANT SINGH AMOOWAL1A): (a) Yes, Sir. The 15-oint Programme for the welfare of linorities is being implemented since lay, 1983 all over the country. b) Information is given in the Annexurc See appendix 178, Annexure No.

(c) No, Sir. The implementation of the 5-Point Programme is monitored at the Central, State and District levels. At the Tentral level. Ministry of Welfare acts as he nodal agency for the implementation nd monitoring the programme. Ministry of Home Affairs monitors the progress

with regards to communal harmony and protection of life and property. At the State level the programme is monitored at the level of the Chief Minister/Chief Secretary. At the District level the programme is monitored by the District Review and Implementation Committees headed by the District Magistrates/ Deputy Commissioners. Ministry of Welfare organise Regional Review Meetings at various State/UT Headquarters during 1995-96 under the chairmanship of the then Minister of State for Welfare to inculcate a sense of responsibility and seriousness in the implementation of the programme.

(d) The task of reformulation existing 15-Point Programme is u. consideration of the Union Governme However, at present the emphasis is oil effective implementation of the exising programme.

## **Export Commitments**

2729. SHRI ISH DUTT YADAV: Will the Minsiter of COMMERCE be pleased to

- followed (a) the procedure by Government to ensure that exports do take place, as per commitment made by the companies while applying for foreign collaboration;
- (b) the names of companies who have failed in their export commitment during the last three years; and
- (c) the action taken by Government against those companies?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULL1 RAMAIAH): (a) The export obligation on Foreign Collaboration Approvals is monitored on the basis of export returns filed by firms to DGFT which is submitted in accordance with the Legal Undertaking executed by such firms with DGFT. The Legal Undertaking contains the Export